

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:830
ANSWERED ON:08.08.2013
ACQUISITION OF LAND
Patle Kamla Devi ;Singh Shri Bhola

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether people in large numbers have been displaced due to land acquisition for development projects in India as per the report of Working Group on Human Rights in India and the UN;
- (b) if so, the details and the number of people who have been displaced due to land acquisition during each of the last three years and the current year including Chhattisgarh, State and UT-wise;
- (c) the number of people who have been rehabilitated during the said period; and
- (d) the steps taken by the Government to reduce displacement and to rehabilitate the displaced people?

Answer

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRILAL CHAND KATARIA)

- (a): Yes Sir, As per Human Rights in India - Status Report 2012, of the Working Group on Human Rights in Indian & the UN, a large number of people have been displaced as a result of ostensible 'development' projects.
- (b) & (c): Land and its management falls under the exclusive legislative and administrative jurisdiction of the States as provided in Entry No. 18 of List II (State List) of the Seventh Schedule to the Constitution. Acquisition of land for various projects is done by the concerned State Governments/UT Administrations. The data regarding number of people who have been displaced due to land acquisition and rehabilitated during each of the last three years and the current year including Chhattisgarh, State and UT-wise is not being maintained at the central level.
- (d): To address various issues related to land acquisition and rehabilitation & resettlement, this Department has formulated a revised National Rehabilitation & Resettlement Policy (NRRP), 2007, which has been published in the Gazette of India on 31st October, 2007 and has been circulated to all the Government of India /Ministries/Departments and the various States/UTs for its implementation. The objective of the Policy is to minimise displacement & to promote, as far as possible, non-displacing or least -displacing alternatives. Further, it provides for comprehensive rehabilitation & resettlement benefits to the affected families.